**NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH, COURT-II**

**15. C.P.(IB)-194(MB)/2019**

**CORAM:**
**SHRI SHYAM BABU GAUTAM** **JUSTICE P. N. DESHMUKH (Retd.)**
**HON'BLE MEMBER (T)** **HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2022**

**NAME OF THE PARTIES:** **Bank of Baroda (Dena Bank)**
**V/s**
**Samrudhi Sugars Limited**

**APPEARANCE :**

**FOR THE FINANCIAL CREDITOR** **:** Adv. Madhur Rai

**FOR THE CORPORATE DEBTOR** **:** Adv. Saakshi Saboo

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The Court is convened through Virtual Hearing (VC). The matter could not be taken up due to paucity of time. List the matter on **22.12.2022** for hearing.

**Sd/-**
**SHYAM BABU GAUTAM**
**Member (Technical)**

**Sd/-**
**JUSTICE P. N. DESHMUKH**
**Member (Judicial)**

30.11.2022
Sushil